

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 528/2016

IN THE MATTER OF:

Natbar Nath
v.

.....Petitioner

RDPL

.....Respondent

SECTION : UNDER SECTION 433(e) and 434 of the Companies Act, 1956

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) :

ORDER

It is pertinent to mention that on 03.05.2017 time was granted to the counsel for the petitioner to comply with the Rules known as Companies (Transfer of Pending Proceedings) Rules, 2016 and the provisions of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. However, no step has been taken by the petitioner to comply with the order dated 03.05.2017. In any case by virtue of notification dated 29.06.2017 such like petition would have survived upto 15.07.2017. The notification provided that if compliance affidavit was not filed by the aforesaid date then such like petitions were to abate. However, liberty has been given to the petitioner to file fresh petition on the same cause of action.

C/)

1
contd.

In view of the above, this petition abates and liberty in terms of the notification dated 29.06.2017 is granted to file fresh petition.

-sd-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-sd-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

26.07.2017
Vineet